

No.D-26016/1/2008-Admn.II(LA)  
Department of Legal Affairs  
Government of India  
Ministry of Law & Justice  
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Shastri Bhavan, New Delhi  
Dated:18.8.2008

**TENDER NOTICE**

Two Ambassador Car (1996 & 1997 Models) are for disposal. Details terms and conditions are enclosed as annexure.

(E.S. Narayan)  
Under Secretary to the Govt. of India  
Tel.:23070744

TERMS AND CONDITIONS FOR DISPOSAL OF VEHICLES OF  
DEPARTMENT OF LEGAL AFFAIRS

Department of Legal Affairs intends to dispose of the following two vehicles which are lying in the parking of Shastri Bhavan, New Delhi.

|                   |                    |                  |
|-------------------|--------------------|------------------|
| <b>Type</b>       | <b>Vehicle No.</b> | <b>Model No.</b> |
| <b>Ambassador</b> | <b>DL2CH 2857</b>  | <b>1996</b>      |
| <b>Ambassador</b> | <b>DL2CH 4515</b>  | <b>1997</b>      |

The terms and conditions for the disposal of the vehicles are as follows:

1. The firm/tenderer interested to purchase these vehicles may send their quotation in the proforma given below alongwith earnest money of Rs.5000/- only in respect of each vehicle separately in the form of DD drawn in favour of Cash Officer, Department of Legal Affairs in a sealed cover superscripted as quotation for old and condemned staff cars.
2. The quotation may be addressed to Under Secretary(G), Department of Legal Affairs, Room No.411, D Wing, Shastri Bhavan, New Delhi and sent so as to reach on or before 3 P.M. on 2.9.2008. The quotations will be opened on the same day i.e. 2.9.2008 at 4 P.M. in the presence of tenderers or their representatives who wish to be present at that time.
3. The vehicles will be disposed off on "as is where is basis".
4. The successful tenderer will have to remove the vehicles at their own expenses immediately if his quotation is accepted and after making the required payment.
5. The bidders have to attach an attested copy of Ration Card, Vote I-Card, PAN Card and two recent passport size photographs duly attested.
6. The successful tenderer will be responsible for getting the registration certificate of the vehicle in his name expeditiously. The Department of Legal Affairs will not be responsible for any lapse on the successful tenderer's part in this regard.
7. The bidders will not be allowed to withdraw their bids failing which their earnest money will be forfeited.
8. Quotations received after due date/time and without earnest money will not be entertained.
9. The successful bidder who takes possession would be responsible for the bona fide use of the vehicles.
10. Employees of Ministry of Law & Justice are not eligible to participate in this bid.
11. The Department of Legal Affairs reserves the right to accept or reject any/all the quotations without assigning any reason.

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PROFORMA FOR QUOTATION

| Type       | Vehicle No. | Model No. | Earnest money DD No. | Amount quoted |
|------------|-------------|-----------|----------------------|---------------|
| Ambassador | DL2CH 2857  | 1996      |                      |               |
| Ambassador | DL2CH 4515  | 1997      |                      |               |